

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-124
IB-373(ND)/2020

IN THE MATTER OF:

M/s. Mithu Chowdhary

Vs.

Invest Care Real Estate Opportunity LLP

....FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 of IBC, 2016

Order delivered on 24.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC

For the Respondent

For the Intervener

: Mr. Vipul Ganda, Advocate

:

:

ORDER

Counsel for the Financial Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Applicant is also directed to issue fresh notice to the Corporate Debtor at its registered office address by all modes and file the proof of service on or before next date of hearing. The Financial Creditor may also serve the notice on partners of the LLP.

List the matter on 03.02.2021.

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)